



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
 WESTERN ZONE BENCH, PUNE  
 MISC. APPLICATION NO.13 OF 2023 (WZ) (LP)  
 IN  
 ORIGINAL APPLICATION NO.124 OF 2022 (WZ)  
 (Earlier O.A. No.563 of 2022 (PB))

Vrinda Basu

... Applicant

-Versus-

State of Maharashtra & Ors.

... Respondents

AFFIDAVIT IN REPLY OF THE CHIEF SECRETARY,  
 GOVERNMENT OF MAHARASHTRA

I, Dr. Nitin Nandkishor Kareer, Age-60 years, working as the Chief Secretary, Government of Maharashtra, Mantralaya, Mumbai hereby state on solemn affirmation as under –

1. I am filing this affidavit in compliance with the directions given by the Hon'ble Tribunal in the orders dated 01-03-2023 and 17-10-2023. I am well conversant with the facts of the present case.

I say and submit that, as per the Hon'ble NGT Order dated 01-03-2023, 17-10-2023 & 31-01-2024 in the present case, meeting was held under my Chairmanship alongwith the officials of Urban Development Department, Environment and Climate Change Department, Maharashtra Pollution Control Board, Central



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Pollution Control Board, National Environmental Engineering Research Institute (NEERI), Kolhapur Municipal Corporation (KMC), Ichalkaranji Municipal Corporation (IMC) and Zilla Parishad Kolhapur on 20-02-2024. The list of officials present for the meeting is attached herewith as **Annexure – I**.

3. I say and submit that, Hon'ble Tribunal vide order dated 30-08-2022 had directed to constitute a Joint Committee comprising of District Magistrate Kolhapur, Maharashtra Pollution Control Board (MPCB) and Central Pollution Control Board (CPCB) to ascertain the factual position and submit the report. Accordingly, Regional Officer, Maharashtra Pollution Control Board has filed Joint Committee report dated 07-02-2023. I have carefully gone through the recommendations of the Joint Committee and Action Taken Report filed by Maharashtra Pollution Control Board (MPCB) and issued following directions –

Sr. No.	Recommendations of Joint Committee	Action Taken Report	Directions given by Chief Secretary
1	The KMC and IMC may be asked to expedite the work of STP which are under construction, remaining work of interception of natural drain and provide sewage network to remaining area and sewage treatment to cover 100%	<p><b><u>Kolhapur Municipal Corporation –</u></b></p> <p>1) Out of 2 STPs (4 MLD &amp; 6 MLD) work of 4 MLD STP is completed. Work of 6 MLD will be completed within 03 months (May 2024).</p>	<ul style="list-style-type: none"> <li>• Kolhapur Municipal Corporation, Ichalkaranji Municipal Corporation and Zilha Parishad Kolhapur should divert the Nallas to STP &amp; stop direct or indirect discharge</li> </ul>



	<p>sewage collection and its treatment. Action plan for the coverage for the remaining area for 100% sewage collection network and treatment may be provided to MPCB</p>	<p>2) Out of 12 nallas, 7 nallas were connected to STP &amp; work of remaining 5 nallas is in progress. (Time line not given)</p> <p><b><u>Ichalkaranji Municipal Corporation –</u></b></p> <p>1) Work of 18 MLD new STP is completed &amp; required 6 months for commencing the operation. (June – 2024)</p> <p>2) Till date, two Nallas are not diverted towards STP - At present bleaching dosing provided as an preventive measure.</p>	<p>into River Panchaganga.</p> <ul style="list-style-type: none"> <li>• KMC &amp; IMC to implement Phytorid Technology for in-situ treatment of Nallas with IMC on trial basis wherever possible.</li> <li>• MC, KMC &amp; IMC to complete the work of ongoing STPs in stipulated time period.</li> <li>• Principal Secretary (UD-2) to monitor the progress of these STPs.</li> </ul>
2	<p>MC should immediately obtain consent to operate CTO for 20 MLD of STP which is operational</p>	<p>Applied for Consent to Operate for 20 MLD STP which was refused.</p>	<p>MPCB to review the issue of laying penalty with respect to operating STP without</p>



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	without CTO since 1998. MPCB should take appropriate action against IMC including penalty /levying and recovering of Environmental Compensation.		Consent to Operate.
3	Environment compensation as per order in the matter OA No 673 of 2018 related to news item published in "The Hindu authored by shri Jacob Koshy titled "More River Stretches are critically polluted:CPCB. (Order dated 6.12.2019). Drains carrying untreated sewage functioning of STPs etc. may be levied and recovered from corporations. (KMC and IMC) and Other local	Work is in progress.	MPCB to work out the amount of damage occurred & Environmental Compensation.



	bodies in the area.		
4	<p>CETP M/s Ichalkaranji Textile development cluster Ltd. (01 MLD) Shri Laxmi Cooprative Industrial Estate shall ensure to discharge the treated effluent only after meeting with discharge standards. MPCB shall take action against non-compliance of discharge standards for the effluent which was being discharged on agriculture land during the committee visit on 21.10.2022. The pipeline used for conveyance of effluent shall be over ground with proper demarcation for identification</p>	<ul style="list-style-type: none"> <li>• CETP is achieving the Consent standards.</li> <li>• Board has issued prosecution notice to the CETP on 04/12/2023.</li> <li>• Over ground pipeline not provided for disposal.</li> <li>• The work of provision of ZLD through MIDC is in process.</li> </ul>	<ul style="list-style-type: none"> <li>• CEO, MIDC to take necessary action in this regard.</li> </ul>
5	<p>CETPS (M/s Ichalkaranji Textile Development</p>	<p>CETP is achieving the Consented standards.</p>	<ul style="list-style-type: none"> <li>• MPCB to ensure the</li> </ul>



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	<p>Cluster Ltd) 1 MLD at Shri Laxmi Co-Operative Industrial Estate, Tal. Hatkanangale and M/s Ichalkaranji Textile CETP Ltd 12 MLD) Ichalkaranji shall expedite their proposal towards achieving ZLD due to non-availability of adequate land for discharge of treated effluent for irrigation as per CTO condition, non-requirement of water for irrigation during the monsoon in such cases treated effluent ultimately finds its way into river Panchaganga.</p>	<p>Board has issued prosecution notice to the CETP on 04/12/2023.</p> <p>Over ground pipeline not provided for disposal.</p> <p>The work of provision of ZLD through MIDC is in process.</p>	<p>compliance.</p> <ul style="list-style-type: none"> <li>• CEO, MIDC to take necessary action in this regard.</li> </ul>
6	<p>CETP (10 MLD) M/s Kagal Hantkangale fivestar MIDC, Kagal Hatkangale shall</p>	<p>CETP is achieving the disposal standards.</p> <p>CETP has curtailed</p>	<p>CEO, MIDC, &amp; MPCB for necessary action.</p>



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	improved / or revamped HRTS including its design considering of local soil and probability saturation over the years and / or make available alternative land for discharge of treated effluent with new additional HRTS.	their effluent up to 3.5 MLD to the tune of HRTS area available.	
7	All CETPs shall submit report of studies on impact of soil and ground water quality twice a year (pre monsoon/post monsoon) as per MoEF&CC Notification dated 01.01.2016 to MPCB.	Till date CETPs has not submitted report. Directions and prosecution Notice has been given to CETP for the said non-compliances.	Secretary (Textile) to ensure report of studies on impact of soil and ground water quality is submitted twice a year to MPCB.
8	M/s. Ichalkaranji Powerloom Mega Cluster (IPMC), Laxmi Co-Operative Industrial Estate, TA-Hatkangale shall provide full flagged	Provided full-fledged RO & MEE as per the C to E and obtained Consent to Operate.	CEO, MIDC for necessary action.



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	RO and MEE as mentioned in CTE. MPCB may take appropriate action for non-compliance such as operation of Industry without CTO and discharge of Effluent into nearby drain.		
9	Pipelines used by CETPs or Industries for the conveyance of treated effluent for disposal land irrigation should be periodically check in respect of leakages by CETP or concerned Industry through certified engineers and submit to directorate of Industrial safety and health (DISH) and MPCB.	Industry has attended the leakages however not submitted any details to MPCB. Directions and prosecution Notice has been given to CETP for the said non-compliances.	CEO, MIDC, & MPCB to appoint a Team of MPCB & MIDC officials for periodic visits.
10	Expert Institute like Central Inland Fisheries	Letter has been issued to fishery department to	Secretary (Fisheries) to



	<p>Research Institute (CIFRI) may be engaged or committee with expert members from the Fisheries Deptt, Environment Deptt, Govt of Maharashtra, Irrigation Deptt, MPCB, CIFRI may be constituted to investigate fish kill incidence, if any, in future and without the route cause of fish kill which are generally occurring in particular month or area.</p>	<p>carry out the study.</p>	<p>constitute a Committee in this regard.</p>
11	<p>Investigation may be conducted in respect of fish kill also due to unscientific or banned process for fish catching. The study may be carried out for practice or procedure or commercial fish farming in river</p>	<p>Letter issued to Fishery Department regarding not to use banned process for fish catching &amp; cultivation.</p>	<p>Secretary (Fisheries) to issue necessary directions/Circular in this regard.</p>



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	<p>Panchganga through reputed institute like CIFRI by fisheries department in respect of seeding, farming, catching, water quality, size or depth of the river, flow in river etc. and come out with SOP by Fisheries Department.</p>		
12	<p>Kolhapur type WEIR (Bhandara) creates a stagnant water in the river along the stretch when there is lean flow though it is good for other uses of water including irrigation. This affects water quality due to accumulation of pollutant or stagnation of water over a period of time particularly in summer season and may cause fish kill.</p>	<p>Letters issued to Irrigation Department regarding maintaining flow of water.</p>	<p>Secretary (Irrigation) to submit opinion to maintain environmental flow in Panchganga river.</p>



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	Therefore, water flow should be maintained in the river by Irrigation Department in consultation with other concern department.		
13	Online continuous River Quality Monitoring Station may be installed at appropriate locations and data should be share with MPCB, Fisheries Department and Irrigation Department.	Work is in progress.	MPCB shall take effective steps for provision of continuous monitoring station at various points.

4. I say and submit that, I have directed Kolhapur Municipal Corporation & Ichalkaranji Municipal Corporation to commence new STPs having capacity 6.0 MLD & 18 MLD respectively by May, 2024. Accordingly, Kolhapur Municipal Corporation has acquired land near Old Dudhali STP for 6 MLD new STP under Amrut-I scheme. Till date 75 % work is completed and New STP will be commenced by November, 2024. Also, Ichalkaranji Municipal Corporation has acquired land near Pumping Station, Takwade Vcs for 18 MLD new STP under UIDSSMT (Urban Infrastructure Development Small Scale Municipal Town) scheme. Till date civil work is fully completed and mechanical work is under progress. Ichalkaranji Municipal Corporation has released total fund of 82.60 Cr.



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Directions were also issued to complete the work of diversion/ tapping of Nallas for in-situ Nalla treatment with the help of MPCB before monsoon as completion of sewage STPs work takes time.

5. I have directed CEO, Zilla Parishad, Kolhapur to make temporary arrangement for sewage treatment in the villages situated at the bank of Panchaganga river. CEO, ZP Kolhapur was also directed to tap the Nallas directly connected to Panchaganga river and provide in-situ treatment to the Nallas with the help of Maharashtra Pollution Control Board.
6. On behalf of Government of Maharashtra, Urban Development Department had filed Civil Appeal Diary No.(s). 44889/2023 before the Hon'ble Supreme Court against final judgment and order dated 04-05-2023 in Review Application No.19/2023 and order dated 08-09-2022 in Original Application No. 606/2018 passed by the Principal Bench of this Hon'ble Tribunal. Hon'ble Supreme court vide order dated 28-11-2023 stayed the directions issued by this Hon'ble Tribunal requiring the State of Maharashtra to deposit an amount of Rs.12000 crores as compensation in a "separate ring-fenced account". A copy of the order of the Hon'ble Supreme Court dated 28-11-2023 passed in Civil Appeal Diary No.44889/2023 is attached herewith as **Annexure-II**.
7. Government of Maharashtra through Urban Development Department is in planning for the physical achievement of the Legacy Waste Remediation till December- 2024, as well as, Liquid Waste Management till March-2026 & same is mentioned in the appeal filed before the Hon'ble Supreme Court. I have directed Urban Development Department to take regular review meetings of Solid Waste, Legacy Waste & Liquid Waste Management in Urban Local Bodies and ensure that timeline mentioned before Hon'ble Supreme Court with respect to



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Solid Waste, Legacy Waste & Liquid Waste Management in Urban Local Bodies is achieved.

8. Maharashtra Pollution Control Board has been directed to constitute a Vigilance Squad for continuous monitoring. As a mid-term solution, non-conventional methods for treatment of untreated sewage such as IWT, root zone technology should be used.
9. Accordingly, the above directions have been issued to the concerned authorities to take action at their office level and submit the same before the Hon'ble Tribunal. I have directed both the Municipal Corporations and Zillah Parishad, Kolhapur to keep my office updated about the submissions made by them before the Hon'ble Tribunal and progress made in the present case.
10. I say and submit that, regular meetings are being held at various levels to take adequate measures for controlling pollution of Panchganga river. The latest meeting was organized on 11/03/2024 under the Chairmanship of Principal Secretary to the Chief Minister. I further say and submit that, the decision of sanctioning grants to Maharashtra Industrial Development Corporation for setting up Common Effluent Treatment Plant in Cooperative Industrial Estates to treat effluent from Textile industry was taken in the said meeting which will be helpful to reduce pollution of Panchganga river. The minutes of the said meeting are attached herewith as **Annexure-III**.
11. I say and submit that, regular directions are being issued by Maharashtra Pollution Control Board to various stakeholders to reduce pollution in Panchganga River. The State Government is committed to reduce the pollution of Panchganga River.



12. I crave leave to file any additional reply as and when required. In light of the above submissions, it is humbly prayed that Government of Maharashtra shall abide by any orders and directions issued by the Hon'ble Tribunal.

Whatever stated above is true and correct to the best of my knowledge, ability and belief and I affirm it to be true.

Place: Mumbai

Date: 18-04-2024



**DEPONENT**

**Dr. Nitin N. Kareer**

Chief Secretary,  
Government of Maharashtra

VERIFICATION

I, Dr. Nitin Nandkishor Kareer, Age-60 years, working as the Chief Secretary, Government of Maharashtra having my office at Mantralaya, Mumbai – 400 032 do hereby verify and declare that the statements made in the aforesaid paras are true and correct to the best of my knowledge and information and I believe the same to be true and that no material has been concealed therefrom.

Solemnly affirmed on this 18<sup>th</sup> day of April, 2024 at Mumbai.



DEPONENT

Dr. Nitin N. Kareer

Chief Secretary,  
Government of Maharashtra

Identified by-

*S. Bhongade*  
18.04.2024  
(Sagar Bhongade)  
Deputy Secretary (Law)  
Office of the Chief Secretary  
Mantralaya, Mumbai.

SOLEMNLY AFFIRMED

BEFORE ME BY DEPONENT

SHRI N.N. Kareer

WHO IS IDENTIFIED

BY SHRI Sagar Bhongade

*(S. Bhongade)*  
18/04/2024

Joint Secretary  
Government of Maharashtra  
Law and Judiciary Department  
Mantralaya, Mumbai 400 032

**List of Officials present for the meeting held on 20.02.2024 under the chairmanship of Hon.Chief Secretary in the case pertaining to Original Application No. 563/2022 "Vrinda Basu Vs State of Maharashtra"**

<b>Sr No.</b>	<b>Name</b>	<b>Designation</b>
1.	Shri.Sanjay Khandare	Principal Secretary (Water Supply and Sanitation Department)
2.	Dr.K.H.Govindraaj	Principal Secretary (Urban Development Department -2)
3.	Shri.Pratik Bharne	Regional Director, CPCB, Pune
4.	Shri. Omprakash Divate	Commisioner, Ichalkaranji Municipal Corporation
5.	Shri.Santosh Patil	CEO, ZP, Kolhapur
6.	Shri.Manju Lakshmi	Commisioner, KMC
7.	Shri.Sanjay Belsare	Secretary (Irrigation Department)
8.	Shri. Keshav Jadhav	Add.Commisioner KMC
9.	Shri.Avinash Dhakne	Member Secretary (MPCB)
10.	DR.Nitin Goyal	Pr.Scientist and Chairman NEERI, Mumbai
11.	Shri. Aniruddha Jevadikar	Deputy Secretary (Urban Development Department -2)

ITEM NO.8

COURT NO.1

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s).44889/2023

(Arising out of impugned final judgment and order dated 04-05-2023 in RA No. 19/2023 and 08-09-2022 in OA No. 606/2018 passed by the National Green Tribunal)

THE STATE OF MAHARASHTRA

Appellant(s)

VERSUS

NATIONAL GREEN TRIBUNAL

Respondent(s)

(WITH IA No.240808/2023-CONDONATION OF DELAY IN FILING and IA No.240695/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.240690/2023-STAY APPLICATION)

Date : 28-11-2023 These appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Dhruv Mehta, Sr. Adv.  
Mr. Chirag Shah, Adv.  
Mr. Utsav Trivedi, Adv.  
Mr. Ajay Bhargava, Adv.  
Ms. Trishala Trivedi, Adv.  
Ms. Manini Roy, Adv.  
Ms. Nandini Acharya, Adv.  
For M/S. Tas Law, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

1 On the oral request of counsel for the appellant, the Union of India is permitted to implead Union of India as a party respondent. Amended memo of parties be filed within a week.

- 2 Issue notice on the applications for condonation of delay in filing the appeals and on the appeals.
- 3 Tag with Civil Appeal Diary No 36830 of 2022.
- 4 In the meantime, the direction issued by the National Green Tribunal requiring the State of Maharashtra to deposit an amount of Rs 12000 crores as compensation in a "separate ring-fenced account" shall remain stayed.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**

**Minutes of the meeting held on 11<sup>th</sup> March, 2024 under the chairmanship of Principal Secretary to Hon. Chief Minister for grant in aid to Maharashtra Industrial Development Corporation for upgradation of sewage water treatment plant in cooperative industrial estate in the Panchganga river area in Kolhapur district under the Panchganga river pollution measures**

A meeting was organized on 11<sup>th</sup> March, 2024 at 04:00 AM under the chairmanship of Principal Secretary to the Hon. Chief Minister for grant in aid to Maharashtra Industrial Development Corporation for upgradation of sewage water treatment plant in cooperative industrial estate in the Panchganga river area in Kolhapur district. Hon. Principal Secretary, Water Supply and Hygiene Department, Hon. Principal Secretary (Environment and Climate Change Department), Chief Executive Officer, Maharashtra Industrial Development Corporation, Joint Director (Water Pollution and Control Department), Maharashtra Pollution Control Board, Mumbai, Executive Engineer, Maharashtra Industrial Development Corporation, Kolhapur, Doctor Nitin Goyal, Senior Scientist, National Environment Engineering Research Center, Mumbai Shri Paresh Mewawala, Director, M/s Elpro Enviro Tech and Engineers Private Limited, Surat, Shri Sandeep Moghe, President, Ichalkaranji CETP Shri Shahjahan Shirgave, Laxmi Cooperative Society CETP, Hatkanangle and Shri Abhijeet Patil, Executive Director, Parwati Cooperative Society, Yadrav and other dignitaries were present for the meeting.

Meetings were organized earlier under the leadership of the Honorable Chief Minister, incidental to make the Panchganga river pollution free. During the said meetings, the Maharashtra Industrial Development Corporation was instructed to submit report to take appropriate measures to contain Panchganga river pollution. Incidental to the same, the Maharashtra Industrial Development Corporation designated an expert adviser M/s Elpro Enviro Tech and Engineers Private Limited, Surat for drafting three separate detailed project reports for constructing sewage treatment plant at Parwati Cooperative Industrial Estate, Yadrav and upgradation, improvement and enhancing the capacity of the sewage treatment plant at Ichalkaranji cooperative industrial estate in Hatkanangle area in Ichalkaranji industrial estate, Laxmi cooperative industrial estate, Hatkanangle. Accordingly, the project consultant had submitted project report worth Rs 529 crores to the Maharashtra Industrial Development Corporation. When the Maharashtra Industrial Development Corporation submitted the said report to the Industries Department, the Maharashtra Industrial Development Corporation has requested the Water Supply and Sanitation Department and the Environment and Climatic Changes department to make the amount available for the said project.

A detailed presentation of the project report drafted by M/s Elpro Enviro Tech and Engineers Private Limited, Surat was submitted before the meeting, wherein they have submitted the following information – Ichalkaranji CETP of 12 MLD capacity - As per the survey of the existing machinery, separation of low TDS, high TDS, Dye bath, and mercersier as per the stream in the industry and channelizing them in the CETP through separate channels for low

TDS, high TDS, Dye bath and processing the mercersier in the individual or common Caustic Recovery Plant is proposed for treatment of sewage water as per stipulated norms and less cost for the proposed capacity of 15 MLD. Thereafter the 10 MLD low TDS sewage water is proposed to be reutilized through nanofiltration and reverse osmosis process and to deliver the 3.5 MLD high TDS sewage water and 0.35 M L D dye bath to industries for reutilization. This project report includes enhancement of 1 MLD to 5 MLD capacity of sewage treatment plant at Laxmi Industrial Estate, Hatkangangle and installation of 05 MLD capacity sewage treatment plant and separation through aforesaid 4 streams ZLD at Parwati Cooperative Industrial Estate. The said proposal does not include the installation of system segregating the sewage water in the industrial unit itself and the enhanced premises required therefor and the same is supposed to be made available by the concerned association.

The Principal Secretary, Environment and Climatic Change Department communicated that as mentioned in the project report submitted by M /s Elpro Enviro Tech and Engineers Private Limited, Surat, it was possible to operate the CETP as per stipulated standards, only if high TDS, high COD and Dye Bath Effluent are segregated from each other.

M /s Elpro Enviro Tech and Engineers Private Limited, Surat stated during the discussion that high TDS and high COD containing sewage water out of the total sewage water emanating from the industrial estate can be treated with RO and MEE project, which can be further mixed with the biologically processed 9 MLD remaining sewage water and the processed domestic sewage water from Ichalkaranji Municipal corporation and the said aggregate 400 to 500 TDS and less than 10 BOD sewage water can be discharged in to the Panchaganga river. However it was also mentioned that prior permission of the Maharashtra Pollution Control Board is required for the same. Thereon Member Secretary, Maharashtra Pollution Control Board mentioned that there are legal restrictions for reutilizing the said treated water and discharging the remaining water into the river. Similarly, this would not be appropriate considering the public interest petition no 183/ 2012 before the Honorable High Court and application submitted in original application no 563/ 2022 before the Honorable National Green Tribunal.

After the presentation of the report, the members of the industry and their office bearers endorsed the feasibility of the report submitted by M/s Elpro Enviro Tech and Engineers Private Limited, Surat and stated that the additional space required for the said project is available with the concerned association which will be handed over for the project purpose. However, the association members further mentioned that it will not be possible for the industrial units in the Ichalkaranji Industrial Estate to bear the proposed cost of the said project, since it exceeds the quantum of their investment in their industrial units. They further stated that the association is properly operating the currently functional CETP and offered to assume the responsibility of operating the said project as per the norms stipulated by the Maharashtra Pollution Control Board / Central Pollution Control Board, if the government bears the entire expenditure for installation of the new proposed CETP. The representatives further sought relief in the electricity bill considering the financial condition of the units in the said industrial estate and the high proportion of electricity expenses in the operation of the said CETP.

Thereon, the Chairman of the meeting and Principal Secretary to the Hon. Chief Minister stated that the present meeting was organized to discuss the project report and ascertain the

views of the representatives from the industry and appropriate action will be taken at the government level. As per Textiles Department Government Resolution dated 2nd June 2023, an amount of Rs 5.00 crores or 50 % of the cost of the CETP, whichever is less, can be made available as grant in aid for installation of CETP in textile parks. There are aggregate 78 functional units in Laxmi Industrial Estate and Parwati Industrial Estate and an amount of RS 5.00 crores per unit aggregating to Rs 390 crores is required to be made available as grant in aid, as per the prevailing policies of the Textiles Department. Instead, if the Textiles Department makes 25 % of the total project cost of Rs 529 crores, amounting to Rs 133 crores, this proposal is beneficial to the Textiles Department. Hence the Textiles Department was directed to submit the said proposal before the Cabinet for further decision in the matter. Further 50 % amount of the remaining project cost be made available by the Maharashtra Industrial Development Corporation and 25 % amount of the remaining project cost be made available by the Maharashtra Pollution Control Board as a special case. This project cannot be quoted as a precedent for future consideration, since various judicial proceedings are pending before various courts and Hon. National Green Tribunal. The local action committees also have launched agitations from time to time with respect to the pollution of the Panchganga river. Similarly, adverse effects of the pollution of the Panchganga river on the health of the residents in the entire Kolhapur district have also been noticed. It was decide after discussing all the aforesaid aspects to request the Hon. Chief Minister to issue following directions to the three concerned departments -

1. Textiles Department: Submit proposal before the Cabinet to make available 25 % amount of the aggregate project cost of Rs.529 crores to the Maharashtra Industrial Development Corporation.
2. Industries Department: To make 50 % of the project cost available to the Maharashtra Industrial Development Corporation.
3. Environment Department: To make 25 % of the project cost available to the Maharashtra Industrial Development Corporation by the Maharashtra Pollution Control Board.

The entire responsibility for implementing the tender process for the project and the project itself shall rest with the Maharashtra Industrial Development Corporation. The Principal Secretary to the Hon. Chief Minister, who presided over the meeting, instructed the Industries Department to submit the proposal before the Cabinet for getting grant in aid for the entire project as per the said project report as a special case.

The meeting concluded with a vote of thanks towards those present for the meeting.

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